

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 764/92
TR.A.NO. ---

199

DATE OF DECISION 6-9-93

Haridas Daulat Gajbhiye

Applicant(s)

{ Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? M
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? M

MEMBER


VICE CHAIRMAN

mbm:

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.764/92

Haridas Daulat Gajbhiye,
R/o.Jai-Bhim Nagar,
New Babulkheda, Tahsil and
Dist. Nagpur. .. Applicant

-versus-

1. Union of India
through
Secretary,
Department of Statistics,
Ministry of Planning,
Sardar Patel Bhavan,
Sansad Marg,
New Delhi - 110 001.
2. Director
Data Processing Division,
National Sample Survey Organisation,
25-A,Shakespear Sarani,
Calcutta - 700 017.
3. Joint Director,
National Sample Survey Organisation
Data Processing Centre,
Nagpur Improvement Trust Building,
West High Court Road, Gokulpeth,
Nagpur.
4. Shri R.M.Chavan,
Record Keeper,
National Sample Survey Organisation,
Data Processing Centre,
Nagpur Improvement Trust Building,
West High Court Road, Gokulpeth,
Nagpur. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman.

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. Mr.R.P.Deo
Advocate for the
Applicant.
2. Mr.R.Darda
Counsel for the
Respondents.

ORAL JUDGMENT: Date: 6-9-1993
(Per M.S.Deshpande, Vice-Chairman)

It is apparent that the dispute is
about the eligibility of a person who is holding

the post of Machine Attendant for the post of Record Keeper.

2. The applicant's grievance is that Machine Attendant has been excluded from the feeder cadre which now comprises of Gestetner Operator. Since this is a matter relating to the policy we find that the applicant ought to have approached the department by making representation.

3. Mr. Deo states that a representation has already been made by the Association and it is still ~~as~~ under consideration of the respondents. The applicant may make a detailed representation setting out his grounds and grievances to the respondents within one month from today and the respondents shall decide that representation within three months from its receipt.

4. Liberty to the applicant to approach this Tribunal if he is still has the grievance after the representation is decided.

5. Application is disposed ~~as~~ of with this direction.

Usha Savara
(USHA SAVARA)
M(A)

M.S. Deshpande
(M.S. DESHPANDE)
V.C.